

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



M.A. No. 060/1298/2020
O.A. No. 060/00869/2018

Chandigarh, this the 24th day of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. ANAND MATHUR, MEMBER (A)**

Lavneet Rattan d/o Sh. Chanan Ram age 32 years working as Technical Person (Supervisor), on contract basis, at Government Rehabilitation Institute for Intellectual Disabilities, Sector-31, Chandigarh (GRIID(resident of House No. 5881, Duplex, Manimajra, Chandigarh-160 031.

...Applicant

(By Advocate: Ms. Amrita Garg)

Versus

1. Chandigarh Administration through Home Secretary-cum-Secretary, Department of Medical Education and Research, U.T. Secretariat, Sector 9, Chandigarh-160 009.
2. The Director, Government Rehabilitation Institute for Intellectual Disabilities, Sector - 31, Chandigarh-160 031.
3. Sh. Bibhakar Vishwakarma son of Sh. Tripurari Vishwakarma through the Director, Government Rehabilitation Institute for Intellectual Disabilities, Sector-31, Chandigarh-160 031.

... Respondents

(By Advocate: Mr. Aseem Rai)



O R D E R (Oral)

SANJEEV KAUSHIK, (Member) (J):

1. MA No. 060/1298/2020 has been filed for preponing the date of hearing of the Original Application from 11.01.2021 to some early date.
2. Learned counsel for the applicant further submits that the Original Application has been rendered infructuous and may be disposed of as such.
3. We accordingly allow this application by preponing the hearing in this case from 11.01.2021 to today.
4. As per the averment made by the learned counsel for the applicant, OA is dismissed as having been rendered infructuous.

(Anand Mathur)
Member (A)

Place: Chandigarh
Dated: 24.11.2020
ND*

(Sanjeev Kaushik)
Member(J)